Form A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons), Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

INDIA CIRCUITS PRIVATE LIMITED

1.	Name of the Corporate Debtor	:	India Circuits Private Limited
2.	Date of Incorporation of Corporate Debtor	:	31/01/2007
3.	Authority under which Corporate Debtor is incorporate/registered	:	Registrar of Companies, Chandigarh Ministry of Corporate Affairs
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Debtor	:	U31200CH2007PTC030682
5.	Address of the Registered Office and Principal office (if any) of Corporate Debtor	:	Booth No. 7 Sector 7C, Chandigarh, Chandigarh, India, 160019
6.	Insolvency Commencement Date in respect of the Corporate Debtor	:	16th April, 2024
7.	Estimated date of closure of insolvency resolution process	:	13th October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	:	**Name** - Karuna Sharma **Regn No**- IBBI/IPA-002/IP-N00340/2017-18/10944
9	Address and Email of the interim resolution professional, as registered with the Board	:	**Address**: G-13, First Floor, South City - 2, Sector – 50, Gurgaon Haryana - 122018 **Email Id**: sharma.karuna@gmail.com **Mob** - 9871145777
10.	Address and email to be used for correspondence with the interim resolution professional	:	**Address**: 206, 2nd Floor, Mercantile House, 15 K.G. Marg, New Delhi-110001 **Email Id**: indiacircuits.cirp@gmail.com
11.	Last date for submission of the claim	:	30th April, 2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained	:	NIL

	by the interim resolution professional		
13.	Names of the insolvency Professionals indentified to act as Authorised Representative of creditors in a class (Three names for each class)	:	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	:	(a) Web link: https://ibbi.gov.in/home/downloads Physical address: 206, 2nd Floor, Mercantile House, 15 K.G. Marg, New Delhi-110001 (b) N.A

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of India Circuits Private Limited on 16th April, 2024 vide its order being communicated to the Interim Resolution Professional on 17th April, 2024.

The creditors of India Circuits Private Limited, are hereby called upon to submit their claims with proof on or before 30th April, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Karuna Sharma
Interim Resolution Professional

Date : 18th April, 2024
Place: Delhi

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF INDIA CIRCUITS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	INDIA CIRCUITS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	31/01/2007
3.	Authority under which Corporate Debtor is incorporated	Registrar of Companies, Chandigarh Ministry of Corporate Affairs
4.	Corporate Identity Number of the Corporate Debtor	U31200CH2007PTC030682
5.	Address of the Registered office and Principal Office, if any, of Corporate Debtor	Booth No. 7 Sector 7C, Chandigarh, India, 160019
6.	Insolvency commencement date in respect of Corporate Debtor	16th April, 2024
7.	Estimated date of closure of insolvency resolution process	13th October, 2024
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	**Name -** Karuna Sharma **Reg. No.-** IBBI/IPA-002/IP-N00340/2017-18/10944
9.	Address and email of the interim resolution professional, as registered with the Board	**Address :** G-13, First Floor, South City-2, Sector -50, Gurgaon Haryana-122018 **Email Id :** sharma.karuna@gmail.com **Mob :** 9871145777
10.	Address and email to be used for correspondence with the interim resolution professional	**Address :** 206, 2nd Floor, Mercantile House, 15 K.G. Marg, New Delhi-110001 **Email Id :** indiacircuits.cirp@gmail.com
11.	Last date for submission of claims	30th April, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/home/downloads Physical Address : 206, 2nd Floor, Mercantile House, 15 K.G. Marg, New Delhi-110001

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of India Circuits Private Limited on 16th April, 2024 vide its order being communicated to the Interim Resolution Professional on 17th April, 2024.

The creditors of India Circuits Private Limited, are hereby called upon to submit their claims with proof on or before 30th April, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Sd/-

Date : 18.04.2024
Place : Delhi

Karuna Sharma
Interim Resolution Professional

फार्म ए
सार्वजनिक उद्घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)

इंडिया सर्किट्स प्राईवेट लिमिटेड के लेनदारों के ध्यानार्थ

संगत विवरण

1.	कॉर्पोरेट देनदार का नाम	इंडिया सर्किट्स प्राईवेट लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	31/01/2007
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित है	कंपनी पंजीयक, चंडीगढ़ कॉर्पोरेट कार्यालय मंत्रालय
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या	U31200CH2007PTC030682
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय एवं प्रधान कार्यालय, यदि कोई हो, का पता	बूथ न. 7 सेक्टर 7सी, चंडीगढ़, इंडिया, 160019
6.	कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ तिथि	16 अप्रैल, 2024
7.	दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तिथि	13 अक्टूबर, 2024
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने के लिए इनसॉल्वेंसी प्रोफेशनल का नाम और पंजीकरण संख्या	करुणा शर्मा पंजीकरण सं. IBBI/IPA-002/IP-N003402/2017-18/11944
9.	बोर्ड के साथ पंजीकृत अनुसार अंतरिम रिजोल्यूशन प्रोफेशनल का पता एवं ई-मेल	**पता :** जी-13, फर्स्ट फ्लोर, साऊथ सिटी-2, सेक्टर-50, गुडगांव हरियाणा-122018 ई-मेल आईडी : sharma.karuna@gmail.com मोबाईल : 9871145777
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता एवं ई-मेल	**पता :** 206, दूसरा फ्लोर, मर्कैंटाइल हाऊस, 15 के.जी. मार्ग, नई दिल्ली-110001 ई-मेल आईडी : indiacircuits.cirp@gmail.com
11.	दावों को जमा करने की अंतिम तिथि	30 अप्रैल, 2024
12.	अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा निर्धारित किये गये अनुसार धारा 21 की उपधारा (6ए) के अनुच्छेद (बी) के अधीन लेनदारों का वर्ग, यदि कोई हो	शून्य
13.	एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के तौर पर कार्य करने के लिए निर्धारित किये गये इनसॉल्वेंसी प्रोफेशनल का नाम (प्रत्येक वर्ग में तीन नाम)	शून्य
14.	(क) संगत फार्म और (ख) अधिकृत प्रतिनिधि उपलब्ध रहने का विवरण	क) वेब लिंक : https://ibbi.gov.in/home/downloads भौतिक पता : 206, दूसरा फ्लोर, मर्कैंटाइल हाऊस, 15 के.जी. मार्ग, नई दिल्ली-110001

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, चंडीगढ़ ने 16 अप्रैल, 2024 को इंडिया सर्किट्स प्राईवेट लिमिटेड के विरुद्ध कॉर्पोरेट दिवाला समाधान संकल्प प्रक्रिया प्रारंभ करने का आदेश दिया है और इसके आदेश को 17 अप्रैल, 2024 को सार्व अंतरिम रिजोल्यूशन प्रोफेशनल को मेल किया जा चुका है।

इंडिया सर्किट्स प्राईवेट लिमिटेड के लेनदारों को एतद्द्वारा नीचे मद 10 में वर्णित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल के पास 30 अप्रैल, 2024 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए सूचित किया जाता है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक पद्धति द्वारा अपने दावों को जमा करेंगे। अन्य सभी लेनदार अपने दावे व्यक्तिगत या डाक या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

दावों के सूते या मिथ्या प्रमाण जमा करने पर दण्डित किया जावेगा।

हस्ता/-
करुणा शर्मा
अंतरिम रिजोल्यूशन प्रोफेशनल

दिनांक : 18.04.2024
स्थान : दिल्ली